

(c) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) No, Sir. There is no legal provision for giving admission to the brother or sister if one of them is already studying in a public school.

(b) and (c) Does not arise.

Setting up of IIT in Kerala

1066. SHRI N.K. PREMACHANDRAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the States which do not have IITs;

(b) whether any proposal from Kerala is pending, to set up an IIT in the State;

(c) whether Government have taken any policy decision to set up the same in the States by upgrading the existing academic institutions; and

(d) if so, whether Government would consider to set up an IIT by upgrading the existing engineering college at Thiruvananthapuram?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) 21 States in the country do not have IITs.

(b) to (d) Yes, Sir. In view of the announcement made by the Prime Minister on 15th August, 2003 that five new IITs will be set up by upgrading promising academic institutions, the Government has constituted an Expert Committee to identify such academic institutions. A number of proposals from various State Governments have been received by the Government and are under consideration of the Expert Committee. One of the proposals pertains to the upgradation of College of Engineering, Thiruvananthapuram, Kerala to an Indian Institute of Technology (IIT). The Report of the Committee is awaited.